

different States. Delhi follows the Punjab Jail Manual, Para 969 of the aforesaid manual prescribed the following space per prisoner :

- (i) Ward/Workshop . . . . . 45 sq. ft.
- (ii) Cells . . . . . 96 sq. ft.
- (iii) Hospital . . . . . 54 sq. ft.

Resides as per para 583, every latrine should contain accommodation in the proportion of one seat to every six prisoners and washing place continuous to each latrine should have one compartment to every four latrine seats. There are 512 latrines and 500 washing places, including 374 latrines and an equal number of washing places in the Cells, in the Central Jail, Tihar.

#### Import of Cement and Timber

10984. SHRI JANARDHANA POJARY : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government propose to import cement and timber during 1979 ; and

(b) if so, the quantity of each item to be imported, countries from where to be imported and value ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) : (a) and (b). During 1978-79 a quantity of 1.54 million tonnes of Cement was imported from Japan, North Korea, Poland, Rumania and South Korea on rates varying from U.S. \$ 54.71 to 67.50 per tonne (C&F). Government have decided to import about 2 million tonnes of Cement during 1979-80. Timber is allowed for import under Item 21 of Annexure I to Appendix-19 of the Import Policy 1979-80. Therefore, it could be imported for the purpose of manufacture of goods of replenishment of the material used in the manufacture of goods or both for execution of export orders, with customs duty exemption. The quantity and value of import during 1979, could only be indicated after end of the year when the actual import has taken place.

11.30 hrs.

श्री सुरेश बिस्मिल (साहजहापुर) : अध्यक्ष, जी, रेल विभाग में बड़ी लोड कोक शुरू हो गई है। कल गाजियाबाद के फस दिल्ली-बरेली 376

डाउन रैलवेज ट्रेन की जबरदस्ती पटरी उखाड़ कर डिरेलमेंट करा बिना क्या।

(Interruptions)\*\*

MR. SPEAKER : Why should we adopt a procedure for raising something without giving notice ? I don't know this.

(Interruptions)\*\*

MR. SPEAKER : Don't record.

(Interruptions)\*\*

MR. SPEAKER : Papers to be laid. Shri George Fernandes.

11.32 hrs.

#### PAPERS LAID ON THE TABLE

IMPORTED CEMENT CONTROL (AMENDMENT) ORDER, 1979, AND REVIEW AND ANNUAL REPORT OF HEAVY ENGINEERING CORPORATION LTD., RANCHI. FOR 1977-78

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) : I beg to lay on the Table :—

(1) A copy of the Imported Cement Control (Amendment) Order, 1979, (Hindi and English Versions) published in Notification No. S.O. 198 (E) in Gazette of India dated the 9th April, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-4135/79.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1977-78

(ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-4496/79.]

SHRI PURNANARAYAN SINHA (Tezpur) : I have written to you. This is about my right to speak in my language.

MR. SPEAKER : I will look into it. We have not yet been able to do it.

Shri Mandal.

SIKH GURDWARAS BOARD (CO-OPTION OF MEMBERS) AMENDMENT, RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) : I beg to lay on the Table a copy of the Sikh Gurdwaras Board (Co-optation of Members) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 270 (L) in Gazette of India dated the 30th April, 1979, under sub-section (3) of section 146 of the Sikh Gurdwaras Act, 1925. *[Placed in Library. See No. L.T-1137/79.]*

11 33 hrs.

RE QUESTION OF PRIVILEGE

SHRI G. M. BANATWALLA (Ponnani) : Sir, I rise on a point of order.

MR. SPEAKER : What is the point of order ?

SHRI G. M. BANATWALLA : Sir, two days back—on 7th May—I had given you a notice of breach of privilege by Dr. Chunder for misquoting Dr. Khuro, Vice-Chancellor.

MR. SPEAKER : Mr. Banatwalla. I have called for his comments. The procedure is this. The well-established procedure is this.

SHRI G. M. BANATWALLA : Sir, I am not at all going into the merits. I thank you, Mr. Speaker, very much for informing me just now that you have asked for the comments of the hon. Minister.

In this connection, Sir, may I draw your kind attention to Rule 222 read with Rule 224 (ii) ?

Now, Sir, my question of breach of privilege is this. The hon. Minister misquoted Dr. Khuro as having welcomed Aligarh Muslim University Amendment Bill.

MR. SPEAKER : We can only decide after getting his reply. Please hear me for a minute. The normal procedure which has been established right from 1950 is this. Whenever a privilege notice is given against a Member of Parliament then we call for the comments first. This is the case not only in respect of Members of Parliament but even in respect of newspapers for that matter. Therefore, we always call for the comments and thereafter we consider the matter. This is our well-established practice. Therefore, I am adopting this procedure.

SHRI G. M. BANATWALLA : Thank you very much but.....

MR. SPEAKER : You are not the only person. There are others also.

SHRI CHITTA BASU *rose*.....

MR. SPEAKER : You have also given.

SHRI G. M. BANATWALLA : My point is this. Rule 224 (ii) specifically states that this is to be a matter of recent occurrence. Now, Sir, the question that I raised is a matter of 'recent occurrence'.

MR. SPEAKER : Nobody denied it.

SHRI G. M. BANATWALLA : Therefore, my point is, there should not be any undue delay in this matter.

MR. SPEAKER : There is no undue delay.

SHRI G. M. BANATWALLA : The unrest among students is continuing. Even today, there is a massive demonstration. The position of the Vice-chancellor is compromised. The point of time and delay scuttles the issue.

SHRI PURNANARAYAN SINHA : I don't know why there is no arrangement so that I may speak in my own language.

*(Interruptions)*

MR. SPEAKER : I cannot understand senior Members not following the rules.

*(Interruptions)*

SHRI PURNANARAYAN SINHA : There should be some arrangement, Sir.

MR. SPEAKER : Mr. Purnanarayan Sinha, we called for applications. We held a test. Unfortunately we could not get any person. That is the position.